

(15)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

CA No. 390/93.

Dt. of Order: 23-6-93.

1. E. Narayana  
2. K. Honnurappa

...Applicants  
Vs.

1. The Supdt. of Post Office,  
Anantapur Division, Anantapur.
2. The Director General of Posts,  
New Delhi.

...Respondents

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Counsel for the Applicants : Shri Krishna Devan

Counsel for the Respondents : Shri N.R. Devraj, Sr. CGSC

CORAM:

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (J)

(Order of the Single Bench delivered by  
Hon'ble Sri T.C. Reddy, Member (J) ).

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This is an application filed under section 19 of the  
Administrative Tribunals Act, 1985, to direct the Respondents  
to declare that the applicants are entitled to get the Daily  
Allowance for the period of training obtained outside the  
headquarters and pass such other order as may be  
fit and proper in the circumstances of the case.

The facts giving rise to this C.A. in brief are as  
follows :-

2. Sri Krishna Devan, counsel for the applicant and Sri N.R. Devraj, counsel for the Respondents are present. The

T. C. Reddy

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applicants in this C.A. are two in number. Both of them were selected as Postal Assistant on 25-3-91. Both the applicants prior to appointment to the promotional cadre as Postal Assistant had undergone induction to Postal Assistant in P.T.C.Mysore from 21-10-91 to 10-1-92 as per the orders of the competent authority. After completion of the Training the Respondent No.1 had passed their bills to the extent of Travelling Allowance claim and Daily Allowance claim had not been admitted. As their D.A. had been denied these applicants have filed the present C.A. for the relief as already indicated above. Admittedly the applicants had gone to Mysore to undergo the Training as per the orders issued by the competent authority. The fact that both the applicants had completed training in pursuance of the order of the competent authority is not denied in this C.A. While undergoing training at Mysore the applicants should have spent some amount towards boarding and lodging. For all purposes it has to be taken that the applicants were outside Headquarters on "official duty" while undergoing the said training. So as applicants were on duty, it would be fit and proper to direct the Respondents to pay the applicants Daily Allowance for which they are entitled to in accordance with

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rules and regulations. Hence the Respondents are hereby directed to reimburse the D.A. for which they are entitled in accordance with rules and regulations. If any payments had already been made, the same shall be deducted from among the amounts paid in pursuance of the orders of this Tribunal. The above orders shall be implemented within two months from the date of communication of the same. The parties are directed to bear their own costs.

T. Chandrasekhar Reddy  
(T.CHANDRASEKHAR REDDY)  
Member (J)

Dated: 23rd June, 1993.  
Dictated in open court.

23/6/93  
Deputy Registrar (J)

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To

1. The Superintendent of Post Office,  
Anantapur Division, Anantapur.
2. The Director General of Posts, New Delhi.
3. One copy to Mr.Krishna Devan, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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